

FIR No. 50/20  
PS Jafrabad

11.05.2020

Pr: Ld. APP for the State ( through webex).


Ms. Sunita, Ld. counsel for accused/ applicant (through webex).

IO in person with copy of FIR as directed.

This application has been filed for medical examination of the accused Shahid. Jail Superintendent was directed to provide adequate medical treatment to accused Shahid and he was also directed to file reply regarding medical treatment of accused vide order of duty MM dt. 06.05.2020.

Reply filed by Jail superintendent today stating that patient has been treated adequately and he is being followed up in OPD at regular intervals by the On duty Doctor and also by the Orthopedician since one month. Patient recovery till now is satisfactory and he is presently stable with vitals within the normal limits.

Copy of FIR and reply is on record. Let the same be provided to Ld. counsel for accused. Application stands disposed off accordingly.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

FIR No. 33/20  
PS MS Park

11.05.2020

Pr: Ld. APP for the State( through webex)

Sh. Kunal Kalra, Ld. counsel for accused/ applicant( through webex)

Ld. counsel for accused submits that he has received the copy of chargesheet through watsapp stating that some pages of the FIR are illegible and that he intends to file another application regarding the same. Heard.

In view of submissions made, present application stands disposed off.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

11.05.2020


Pr: Ld. APP for the State ( through webex)

Sh. S. N. Khan, Ld. counsel for accused/ applicant ( through webex).

Court proceedings have been convened through Cisco Webex. During arguments, Ld. counsel for accused submits that he wants to withdraw the present application. Heard.

In view of submissions made, present bail application is disposed off as withdrawn.

Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

FIR No. 87/20  
PS Jafrabad

11.05.2020

Pr: Ld. APP for the State ( through webex)

Sh. S. N. Khan, Ld. counsel for accused/ applicant ( through webex).

Court proceedings have been convened through Cisco Webex. During arguments, Ld. counsel for accused submits that he wants to withdraw the present application. Heard.

In view of submissions made, present bail application is disposed off as withdrawn.

Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

FIR No. 110/18  
PS EOW

11.05.2020


Pr: Ld. APP for the State ( through webex)

Sh. Manoj Singh, Ld. counsel for accused ( through webex).

Report received through watsapp by Ahlmad of this court. Report states that arguments have already been heard.

Ahlmad is directed to send the judicial record within three days positively to the concerned court.

Let the matter be put up before concerned P.O. for further proceedings.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

FIR No. 113/18  
PS EOW

11.05.2020

Pr: Ld. APP for the State ( through webex)

Sh. Manoj Singh, Ld. counsel for accused ( through webex).

Report received through whatsapp by Ahlmad of this court. Report states that arguments have already been heard.

Ahlmad is directed to send the judicial record within three days positively to the concerned court.

Let the matter be put up before concerned P.O. for further proceedings.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

FIR No. 535/16  
PS Madhu Vihar

11.05.2020

Pr: Ld. APP for the State (through webex)

None.

Report was called from jail Superintendent on last date of hearing but no report has been received from Jail Superintendent.

Let fresh report be called from Jail Superintendent in view of previous order on 12.05.2020.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

FIR No.288/17  
PS Welcome

11.05.2020

Pr: Ld. APP for the State (through webex)

None.

Report was called from IO on last date of hearing but it has been brought forth to the notice of this court that an application was filed in this case on 02.05.2020 which was dismissed on 08.05.2020 vide order of Ld. Duty MM due to non prosecution.

No fresh application has been moved thereafter and it was not even brought forth to the notice of the duty MM concerned.

Let notice be issued to the counsel for accused for next date of hearing.

Put up before Duty MM on 12.05.2020.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020




FIR No. 248/20  
PS Seema Puri  
U/s 33 Delhi Excise Act

11.05.2020

An application for grant of bail received through e-mail.

Pr: Ld. APP for the State (through webex).

Let report be called from SHO, PS concerned on **12.05.2020**. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

FIR No. 471/18  
PS Harsh Vihar  
U/s 307 IPC & 27/54/59 Arms Act

11.05.2020

An application for release of vehicle received through e-mail.

Pr: Ld. APP for the State (through webex)

Let report be called from SHO, PS concerned on **12.05.2020**. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

FIR No. 5029/20  
PS Farsh Bazaar  
U/s 379 IPC

11.05.2020

An application received through e-mail.

Pr: Ld. APP for the State (through webex).

Let report be called from SHO, PS concerned on **12.05.2020**. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

FIR No. 1190/20  
PS Seema Puri  
S/v Muzfar

11.05.2020


An application received through e-mail.

Pr: Ld. APP for the State (through webex).

None.

None has appeared on behalf of applicant through webex or physically.

Let the application be put up for 12.05.2020.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

FIR No. 84/20  
PS Shahdara

11.05.2020

Fresh challan filed today.

Pr: Ld. APP for the State.

IO in person.

Accused are stated to be in J/C.

Matter be put up for consideration on **23.05.2020**.

  
(Deepaksh Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

FIR No. 86/20  
PS Shahdara

11.05.2020

Fresh challan filed today.

Pr: Ld. APP for the State.

IO in person.

Accused is stated to be in J/C.

Matter be put up for consideration on **23.05.2020**.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

E FIR No. 32804/19  
PS Vivek Vihar

11.05.2020


Fresh challan filed today.

Pr: Ld. APP for the State.

IO in person.

Accused is stated to be in J/C.

Matter be put up for consideration on **23.05.2020**.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

E FIR No. 034181/16  
PS Farsh Bazaar

11.05.2020


Fresh challan filed today. It be checked and registered

Pr: Ld. APP for the State.

IO in person.

Accused is stated to be in J/C.

Matter be put up for consideration on **23.05.2020**.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020



FIR No. 79/20  
PS Jyoti Nagar

11.05.2020

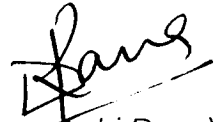
Fresh challan filed today. It be checked and registered

Pr: Ld. APP for the State.

IO in person.

Accused are stated to be in J/C.

Matter be put up for consideration on **23.05.2020**.



(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020

FIR No. 80/20  
PS Jyoti Nagar

11.05.2020

Fresh challan filed today. It be checked and registered

Pr: Ld. APP for the State.

IO in person.

Accused are stated to be in J/C.

Matter be put up for consideration on **23.05.2020**.



(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
11.05.2020